

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 140 of 2011

Dated : 30th May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Limited **...Appellant(s)**
Versus
M.E.R.C. & Ors. **...Respondent(s)**

Counsel for the Appellant(s): **Mr. Hasan Murtaza**
Mr. Aditya Panda

Counsel for the Respondent(s): **Mr. Buddy A. Ranganadhan**
Ms. Richa Bharadwaja for R.1
Ms. Anusha Nagarajan for R.6
Ms. Kanika Agnihotri for MIAL

ORDER

Written Submissions have been filed by the Appellant in respect of both the issues.

The learned counsel for the Commission seeks some time to file the Written Submissions in respect of tariff issue. He is permitted to file the same on or before 15.06.2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **02.07.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs